

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Criminal Revision No.518 of 2020**

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Naren Shaw		...	...	<b>Petitioner</b>
	<b>Versus</b>			
1. The State of Jharkhand				
2. Baby Devi		...	...	<b>Opposite Parties</b>

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner	: Mr. Radha Krishan Gupta, Adv.
For the State	: Mr. Priya Shrestha, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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**05/08.09.2021:** As prayed for by the learned counsel for the petitioner, put up this case along with Criminal. Revision. No.497 of 2020.

**(Rajesh Kumar, J.)**